Amendment to DGS Order No. 6 of 2013.

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<th>No: ENG/ Misc. 29 (73)/ 09</th>
<th>Dated: 28th March 2013</th>
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<td><strong>Subject:</strong> Statutory Certification and Services of Indian ships by the Recognized Organizations (ROs) – reg.</td>
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1. Further to issuance of DGS Order No. 6 of 2013, the following amendments have been made to the Annexure to the said Order, for the statutory survey, certification and associated services of the Indian flag ships by the Recognized organizations.

2. The following text is added, after the existing paragraph 3.2:

   “3.3 For initial assignment of loadline for new construction vessels, IRS shall approve all the plans, drawings, booklets, manuals etc. as required and applicable, and carry out the initial surveys towards issuance of full term loadline certificate. In the case of a change of flag, the procedure mentioned under paragraph 5 of this Annexure shall be followed for approval of plans/drawings/booklets, and IRS shall issue the full term Loadline certificate, on satisfactory completion of necessary surveys.

3.4 The renewal Loadline surveys can be undertaken by any one of the Recognized Organizations (ROs) of the Govt of India and on satisfactory completion of renewal loadline surveys, an interim certificate for a period not exceeding five months may be issued. The RO, carrying out such renewal surveys, shall forward a report of the renewal loadline surveys to IRS for issuance of full term Load Line Certificate. The concerned RO shall ensure that these reports are expeditiously forwarded to IRS so as to enable them to issue the full term loadline certificate before the expiry of the interim certificate.
3.5 The annual Loadline survey can be undertaken by any one of the ROs of the Govt. of India and on satisfactory completion of annual Loadline surveys, the RO may endorse the load line certificate towards annual Loadline survey. The concerned RO shall expeditiously forward the report of the annual Loadline surveys to IRS for updating their records.”

3. These amendments come into force from the date of issue of this order.

Sd/-

(Gautam Chatterjee)

Director-General of Shipping &

Ex-officio Additional Secretary to the GOI.

To

1. The Principal Officer, Mercantile Marine Department, Mumbai/ Kolkata/ Chennai/ Kandla/ Kochi.
2. The Surveyor-in-charge, Mercantile Marine Department, Goa/ Jamnagar/ Port Blair/ Visakhapatnam/ Tuticorin/ Delhi/ Haldia/ Paradip/ Mangalore.
3. All Classification Societies.
4. Indian National Shippers Association (INSA), Mumbai.
5. All Shipping Companies.
6. The Chief Surveyor with the Govt. of India.
7. The Nautical Adviser to the Govt. of India
8. The Chief Ship Surveyor with the Govt. of India
9. The Engineering Branch
10. The Nautical Branch
11. The Naval Architecture Branch
12. Hindi Cell
13. Guard file
14. Computer Cell